COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 278 OF 2017 & IA NOS. 731 & 889 OF 2017

Dated: 30th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Rattan India Power Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Janmali Manikala

Counsel for the Respondent(s): Mr. Raunak Jain for

Mr. Buddy A. Ranganadhan for R-1

Ms. Ramni Taneja for R-2

Mr. Shubham Arya for R-3

Mr. Rajiv Shankar Dvivedi for Intervener

ORDER

IA NO. 889 OF 2017 (Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 278 OF 2017

We are informed that LOI has been issued to Ideal Energy Project Limited, the proposed intervener.

Learned counsel for the appellant and learned counsel for the respondents seek a week's time to obtain instructions.

List the matter on <u>08.11.2017.</u>

(I. J. Kapoor) Technical Member

ts/tpd

(Justice Ranjana P. Desai) Chairperson